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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Friday, August 20, 2010/ Sravana 29, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (*Interruptions*)

MADAM SPEAKER: Question No.381, Dr. Nilesh Narayan Rane.

... (*Interruptions*)

अध्यक्ष महोदया: कृपया बैठ जाइए। आप प्रश्न-काल के बाद बोलिए।

SHRI NILESH NARAYAN RANE (RATNAGIRI-SINDHUDURG): I would like to ask...

... (व्यवधान)

अध्यक्ष महोदया: लालू जी, आप प्रश्न-काल के बाद शून्य-प्रहर में बोलिए। अभी आप बैठ जाइए। प्रश्न-काल चलने दीजिए।

... (*Interruptions*)

MADAM SPEAKER: Why do you not ask your question?

... (*Interruptions*)

SHRI NILESH NARAYAN RANE : Madam, the Minister cannot hear me.

MADAM SPEAKER: He can hear you.

... (*Interruptions*)

अध्यक्ष महोदया: अभी आप प्रश्न-काल चलने दीजिए, शून्य-प्रहर में बोलिए।

... (व्यवधान)

अध्यक्ष महोदया: अभी आप बैठ जाइए, शून्य-प्रहर में बोलिए।

... (व्यवधान)

अध्यक्ष महोदया: मंत्री जी को बोलने दीजिए, मंत्री जी कुछ कह रहे हैं।

... (*Interruptions*)

11.03 hrs.**SUBMISSIONS BY MEMBERS****RE : Reported threat to Sikh Community from militants in Jammu and Kashmir**

MADAM SPEAKER: Nothing will go on record except what Shri Pawan Kumar Bansal says.

*(Interruptions) ... **

MADAM SPEAKER: Nothing will be recorded.

संसदीय कार्य मंत्री और जल संसाधन मंत्री (श्री पवन कुमार बंसल): आप मुझे बोलने दीजिए। ... (व्यवधान) आप बैठेंगे, तभी मैं अपनी बात कह पाऊंगा।

अध्यक्ष महोदया: अजनाला जी, आप क्या कर रहे हैं? अभी आप बैठ जाइए, शून्य-प्रहर में बोलिए।

SHRI PAWAN KUMAR BANSAL : As regards the matter raised by Dr. Rattan Singh Ajnala, I want to say that the Government has taken note of it, the Government will look into it.

... (व्यवधान)

अध्यक्ष महोदया: मंत्री जी ने आपके लिए बोल दिया, अब आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया: आप शून्य-प्रहर में बोलिए।

... (व्यवधान)

11.04 hrs.

At this stage, Dr. Rattan Singh Ajnala and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

अध्यक्ष महोदया: मंत्री जी ने बोल दिया है।

* Not recorded

... (व्यवधान)

श्री पवन कुमार बंसल: सरकार इस बात को गंभीरता से लेती है, सरकार इसमें... (व्यवधान)

अध्यक्ष महोदया: कृपया शांत हो जाइए।

... (व्यवधान)

अध्यक्ष महोदया: आप अपनी सीट पर जाकर दो मिनट बोल लीजिए।

... (व्यवधान)

अध्यक्ष महोदया: आप अपनी सीट पर जाकर अपनी बात कह दीजिए।

... (Interruptions)

SHRI PAWAN KUMAR BANSAL : Madam Speaker, neither does the Government accept any obnoxious event anywhere. I want to make only that clear. ... (Interruptions)

अध्यक्ष महोदया : डॉ. अजनाला जी, आप अपनी सीट पर जाकर बोल लीजिए।

... (व्यवधान)

MADAM SPEAKER: Go back to your seat and say what you want to say.

... (Interruptions)

SHRI PAWAN KUMAR BANSAL: Madam, I want to reassure the hon. Members that the Government takes a serious note of any obnoxious event like this. ... (Interruptions)

MADAM SPEAKER: You go back to your seat and speak.

... (Interruptions)

SHRI PAWAN KUMAR BANSAL: Madam, I want to reassure all the hon. Members of the House, and the country ... (Interruptions)

11.07 hrs.

At this stage, Dr. Rattan Singh Ajnala and some other hon. Members went back to their seats

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। उन्हें बोलने के लिए कहा है।

... (व्यवधान)

अध्यक्ष महोदया : श्री यशवन्त सिन्हा जी, कृपया आप भी बैठ जाइए।

... (व्यवधान)

SHRI KIRTI AZAD (DARBHANGA): The Leader of the House should respond. ...

(Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

MADAM SPEAKER: Dr. Ajnala, please speak.

DR. RATTAN SINGH AJNALA (KHADOOR SAHIB):(Spoke in Punjabi)

अध्यक्ष महोदया : डॉ. अजनाला जी, आप एक मिनट के लिए रुकिए।

... (व्यवधान)

अध्यक्ष महोदया : अजनाला जी, स्पीकर की बात तो सुन लीजिए।

... (व्यवधान)

MADAM SPEAKER: Why are you doing like this? I just want to say something to you.

... (Interruptions)

MADAM SPEAKER: Just sit down for a minute. I have to say something.

... (Interruptions)

MADAM SPEAKER: Please sit down. I want to say something.

... (Interruptions)

अध्यक्ष महोदया : आप बैठ जाइए। आप इस तरह क्यों करते हैं। मुझे कुछ कहना है। इसलिए आप कृपया बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: I understand your emotions. Please sit down.

... (Interruptions)

अध्यक्ष महोदया : हर समय बीच में बोलना या व्यवधान पैदा करना ठीक नहीं है।

... (व्यवधान)

* Not recorded

अध्यक्ष महोदया : अजनाला जी, मुझे सिर्फ यह कहना है कि आप पंजाबी में बोल रहे हैं हमारे पास पहले से इसका कोई नोटिस नहीं था। इसलिए आपके द्वारा पंजाबी में बोले गए भाषण का इंटरप्रिटेशन नहीं हो पा रहा है।

डॉ. रतन सिंह अजनाला : मैडम स्पीकर, मैं हिन्दी में बोल देता हूँ।

अध्यक्ष महोदया : ठीक है। आप हिन्दी में बोल दीजिए।

डॉ. रतन सिंह अजनाला : हिंदुस्तान की आजादी के बाद भी हमने हिंदुस्तान की आजादी की खातिर बहुत लड़ाइयाँ लड़ीं। ...(व्यवधान)

अध्यक्ष महोदया : आप लोग क्यों खड़े हो रहे हैं?

...(व्यवधान)

अध्यक्ष महोदया : आप क्यों खड़े हो गए?



...(व्यवधान)

अध्यक्ष महोदया : आप जल्दी समाप्त करिए।

...(व्यवधान)

डॉ. रतन सिंह अजनाला : आजादी के बाद चीन के साथ, पाकिस्तान के साथ लड़ाई लड़ी। पाकिस्तान के साथ हमारा बार्डर पड़ता है। जितनी भी पाकिस्तान से लड़ाइयाँ लड़ी गयीं, सभी में पंजाबियों ने लड़कर पाकिस्तान का मुकाबला किया। कारगिल की लड़ाई में भी पंजाबियों ने डटकर हिंदुस्तान का साथ दिया। मैं यह बताना चाहता हूँ कि साठ हजार पंजाबी हैं, जो श्रीनगर में, वैली में रहते हैं। ये इस्लामिक जातियां क्या चाहती हैं कि वहां से सिख चले जाएं या इस्लाम धर्म कबूल कर लें? हम मान सकते हैं, ...(व्यवधान)

अध्यक्ष महोदया : आप अब बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Please take your seat.

... *(Interruptions)*

अध्यक्ष महोदया : आपकी बात हो गयी। अजनाला जी आप बैठ जाइए।

...(व्यवधान)

डॉ. रतन सिंह अजनाला : पंजाबियों ने बहुत सी कुर्बानियां दी हैं।...(व्यवधान)

MADAM SPEAKER: Please take your seat.

... *(Interruptions)*

MADAM SPEAKER: The hon. Minister wants to say something. Please sit down.

... (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(*Interruptions*) ... *

अध्यक्ष महोदया : मुंडे जी आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : गुलशन जी आप बैठ जाइए।

... (व्यवधान)

डॉ. रतन सिंह अजनाला : सिखों के नाम की रक्षा और जाति की रक्षा श्रीनगर सरकार करे।... (व्यवधान)

अध्यक्ष महोदया : आपने अपनी बात कह दी है। अब आप बैठ जाइए।

... (व्यवधान)

डॉ. रतन सिंह अजनाला : प्रधानमंत्री जी हमें इस बात का आश्वासन दें।... (व्यवधान)

SHRI PAWAN KUMAR BANSAL : Madam, I just want to ... (*Interruptions*)

डॉ. मिर्ज़ा महबूब बेग (अनंतनाग): मैडम, मुझे एक मिनट इस ईश्यू पर बोलने की इजाजत दी जाए, यह बहुत सेन्सेटिव ईश्यू है।... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। दूसरे सदस्य की बात भी सुनिए।

... (व्यवधान)

MADAM SPEAKER: Nothing will go on record except what Dr. Mirza Mehboob Beg says.

... (*Interruptions*)

MADAM SPEAKER: Please keep quiet. Please sit down.

... (*Interruptions*)

डॉ. मिर्ज़ा महबूब बेग : मैडम, आज मॉर्निंग में मैंने भी टाइम्स आफ इंडिया में यह रिपोर्ट पढ़ी है।... (व्यवधान)

MADAM SPEAKER: Nothing will go on record except what Dr. Mirza Mehboob Beg says.

... (*Interruptions*)

* Not recorded

डॉ. मिर्ज़ा महबूब बेग : जैसे इनके जज्बात साफ हो गए हैं, मुस्तील हो गए हैं, हमारे जज्बात भी इक्वली इसी तरह मजरूह हो गए हैं। यह कश्मीर की ऐतलाख के खिलाफ है, यह कश्मीरियत के खिलाफ है। कश्मीर का हर मुसलमान, अगर ऐसी कोई हरकत होगी, तो हम इसके खिलाफ लड़ेंगे और इसकी इजाजत हम कश्मीर की धरती पर नहीं दे सकते हैं। इसलिए मैं माननीय सदस्य की बात के साथ ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

डॉ. मिर्ज़ा महबूब बेग : जज्बात मिलाकर इस बात की पुरजोर तजवीज करता हूँ। ...(व्यवधान)

MADAM SPEAKER: Nothing will go on record except what Dr. Mirza Mehboob Beg says.

... *(Interruptions)*

डॉ. मिर्ज़ा महबूब बेग : यह कश्मीर की सरजमीन के साथ नहीं हो सकता है। ...(व्यवधान) यह कश्मीरियत के खिलाफ है। ...(व्यवधान) कश्मीर का मुसलमान बिल्कुल अपने सिख भाइयों के साथ खड़ा होकर इसके खिलाफ लड़ेगा। ...(व्यवधान) हिंदुस्तान की एकता और अखंडता के लिए हमेशा लड़ता रहेगा। ...(व्यवधान)

SHRI PAWAN KUMAR BANSAL : Madam, no one can deny the fact, rather we reiterate today once again, that the Sikhs constitute a very patriotic ... *(Interruptions)*
What is this? ... *(Interruptions)*

MADAM SPEAKER: Let him speak. उन्होंने अपनी बात कह दी है।

... *(Interruptions)*

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, my colleague, Shri Pawan Kumar Bansal, the Minister of Parliamentary Affairs, has already assured the House that the Government is fully aware of it. It is not only the Muslims of Kashmir, but the whole of India will rise as one to protect the rights and liberties of Sikhs who have sacrificed their lives for the freedom of this country, and still what they are doing today. ... *(Interruptions)* Please let me complete. ... *(Interruptions)*

SHRIMATI MANEKA GANDHI : What about the Kashmiri Pandits? You have done nothing for them as yet ... (*Interruptions*)

SHRI PRANAB MUKHERJEE : A small section of the extremists and terrorists who have vested interest in creating communal tension are indulging in it. Nobody in this country is going to be with them.

I can assure Dr. Ajnala and all the hon. Members that the Government will take all necessary steps to ensure that this does not happen. Thank you. ... (*Interruptions*)

MADAM SPEAKER: Thank you so much.

Q. No. 381, Dr. Nilesh N. Rane. Please ask your question..

... (*Interruptions*)

श्री मुलायम सिंह यादव (मैनपुरी): यह तो हो गया, लेकिन पहले हमारी बात सुन लीजिए।...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप इसे जीरो ऑवर में उठाइएगा।

...(व्यवधान)

श्री लालू प्रसाद (सारण): हम लोगों की सैलरी रोकिये और बिल वापस करिये, हम तो सभी लोगों के ..(व्यवधान)

अध्यक्ष महोदया : आप सब इसे जीरो ऑवर में उठा लीजिएगा। अभी प्रश्न काल चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : लालू प्रसाद जी, आप बैठ जाइये। मुलायम सिंह जी, बैठ जाइये।

...(व्यवधान)

श्री पवन कुमार बंसल : सरकार जब बिल पेश करेगी तो उस पर डिस्कशन होगा, उस वक्त आदरणीय माननीय सदस्य जो कहना चाहते हैं, उस वक्त उस पर कहें। हम उसका जवाब देंगे, इनसे बात करेंगे।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

...(व्यवधान)

श्री मुलायम सिंह यादव : इससे जनता में हमारी बदनामी होगी।...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप बैठ जाइये। मंत्री जी ने जवाब दे दिया। वह बात समाप्त हो गई। अब प्रश्न काल चलने दीजिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : आप पहले हमारी बात तो सुनिये।...(व्यवधान)

अध्यक्ष महोदया : उन्होंने कहा है कि बिल आयेगा, उसमें जो आपके विचार हों, वह आप रखिएगा। अभी नहीं, जब बिल आयेगा, तब रखिये। अभी प्रश्न काल चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। प्रश्नकाल के साथ रोज़ ऐसा नहीं करते हैं। अब प्रश्नकाल चलने दीजिए, प्रश्न पूछने दीजिए। बैठ जाइये।

...(व्यवधान)

श्री मुलायम सिंह यादव : नहीं, पहले हमारी बात सुन लें।...(व्यवधान)

अध्यक्ष महोदया : आपकी बात कैसे सुन लें, जब हम कह रहे हैं कि शून्य प्रहर में सुनेंगे। अभी हम डॉ. निलेश को सुनेंगे। आप बोलिये।

...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिये। आप लोग बैठ जाइये, शून्य प्रहर में उठाइएगा।

... (व्यवधान)

अध्यक्ष महोदया : नहीं, अब बैठ जाइये।

... (व्यवधान)

श्री लालू प्रसाद : हम इससे अपमानित हो रहे हैं।... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। इतनी देर से आप लोग बोल रहे हैं। आपको कोई अपमानित नहीं कर रहा है।

आप अपमानित नहीं हो रहे हैं। अब बैठ जाइये।

... (व्यवधान)

श्री पवन कुमार बंसल: हम लोग सभी आपकी बहुत इज्जत करते हैं। आप भी इज्जत करवाते रहना चाहेंगे। ... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। मुलायम सिंह जी, आप बैठ जाइये। अभी नहीं, शून्य प्रहर में बोलिये।

... (व्यवधान)

श्री मुलायम सिंह यादव : आप पहले हमारी बात सुन लीजिए, उसके बाद इसे कर लीजिए। ... (व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिये। आप लोग बैठ जाइये, शून्य प्रहर में उठाइएगा।

(Q. No. 381)

MADAM SPEAKER : Q. No. 381, Dr. Nilesh Narayan Rane.

SHRI NILESH NARAYAN RANE : Madam, through you, I would like to know from the hon. Minister whether CODEX standards determined by Food and Agriculture Organization and World Health Organization which are applicable to artificial sweeteners and accepted by World Trade Organization as a measure to regulate the standards of food safe for human consumption, are also accepted in India. If so, whether these standards have been notified to the Prevention of Food Adulteration Rules? ...

(Interruptions)

SHRI DINESH TRIVEDI : Madam, CODEX is the highest international body in the world which India is also a Member of and this CODEX body relates to.....

(Interruptions)

श्री लालू प्रसाद : महोदया, पहले बात को सुनिये, क्वश्चन ऑवर को रोकिये।...(व्यवधान)

अध्यक्ष महोदया : प्रश्नकाल चलने दीजिए, लालू प्रसाद जी। शैलेन्द्र कुमार जी, आप बैठ जाइये। शून्य प्रहर में हम सब सुनेंगे।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, शून्य प्रहर में हम आपकी बात को सुनेंगे।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, मुलायम सिंह जी। हम आपको सुनेंगे, हमेशा सुनते हैं, रोज़ सुनते हैं कि नहीं सुनते हैं। आपको रोज़ सुनते हैं न, आज भी सुनेंगे। अब आप बैठ जाइये।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ...**

11.19 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (व्यवधान)

SHRI DINESH TRIVEDI : Madam, as I have mentioned, CODEX is the highest international body which deals with food standards guidelines and related to such code and practices which is also jointly done by FAO and WHO. India has done even better in the sense that whatever comes from the CODEX, India does not accept it blindly. Under the PFA Act of 1954, we also have a Central Committee for Food Standards which is known as CCFS.

Under CCFC there are many Technical Committees. Whatever comes to India related to food, this Technical Committee gets into the detail and then only everything is permitted. Otherwise, we do not accept anything blindly.

श्री महेन्द्रसिंह पी. चौहाण : अध्यक्ष महोदया, मिठाई बनाने के लिए, मिठास पैदा करने के लिए आजकल सैक्रिन, स्पलैंडा, ऐस्पार्टम जैसे अनेक कृत्रिम रासायनिक पदार्थ मिलाए जाते हैं जो स्वास्थ्य के लिए हानिकारक हैं।... (व्यवधान) मेडिकल रिपोर्ट के अनुसार इसके ज्यादा उपयोग से ब्रेन ट्यूमर आदि बीमारियां हो सकती हैं। ... (व्यवधान)

SHRI PAWAN KUMAR BANSAL : Madam, I would request the hon. Members to wait for the discussion to take place in the House. We will have a full discussion on this in the House when the Bill is taken up. Let them give their suggestions then so that there will be a meaningful discussion.

श्री महेन्द्रसिंह पी. चौहाण : मंत्री जी ने जवाब में कहा है कि no such report has come to the notice of the Government, जो सही नहीं है।... (व्यवधान) मैं जानना चाहता हूँ कि क्या केन्द्र सरकार ने अपने स्तर पर रासायनिक मिठास वाले तत्वों के प्रति जागरुकता के लिए कोई कदम उठाए हैं? यदि हां, तो इस दिशा में कौन-कौन से कार्य किए गए हैं?... (व्यवधान)

अध्यक्ष महोदया : महेन्द्रसिंह जी, आप इतना लम्बा प्रश्न मत पूछिए, जल्दी पूछिए।

... (व्यवधान)

श्री महेन्द्रसिंह पी. चौहाण : मैं मंत्री जी से जानना चाहता हूँ कि इस बारे में कौन से कार्य किए गए हैं?...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.22 hrs.

*The Lok Sabha then adjourned till Twelve
of the Clock.*

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

PAPERS LAID ON THE TABLE

... (Interruptions)

MADAM SPEAKER: Now, Papers to be laid on the Table of the House.

... (Interruptions)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, हमारे मुद्दे पर क्या फैसला लिया गया? ...(व्यवधान)

अध्यक्ष महोदया : आप पहले पेपर्स ले करने दीजिए।

...(व्यवधान)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): With your permission, I beg to lay on the Table a copy each of the following Statements (Hindi and English versions) under sub-section (1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the third quarter of the financial year 2009-2010.
- (2) Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the financial year 2009-2010.
- (3) Quarterly Review of the trends in receipts and expenditure in relation to the Budget at the end of the first quarter of the financial year 2010-2011.

(Placed in Library, See No. LT 2954/15/10)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2955/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): On behalf of Kumari Selja, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2010-2011.

(Placed in Library, See No. LT 2956/15/10)

12.01 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

- (1) A copy of the Order No. U/S 119(2)(C) (Hindi and English versions) of the Income Tax Act, 1961 dated 3rd August, 2010, issued under section 119(2)(c) of the said Act.
- (2) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(Placed in Library, See No. LT 2957/15/10)

- (i) Report on the working and activities of the Allahabad Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 2958/15/10)
- (ii) Report on the working and activities of the Bank of Maharashtra for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 2959/15/10)
- (iii) Report on the working and activities of the Central Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 2960/15/10)
- (iv) Report on the working and activities of the Dena Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 2961/15/10)
- (v) Report on the working and activities of the Indian Overseas Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 2962/15/10)
- (vi) Report on the working and activities of the Punjab National Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 2963/15/10)
- (vii) Report on the working and activities of the Union Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.
(Placed in Library, See No. LT 2964/15/10)

- (viii) Report on the working and activities of the UCO Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2965/15/10)

- (ix) Report on the working and activities of the IDBI Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2966/15/10)

- (x) Report on the working and activities of the Bank of Baroda for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2967/15/10)

- (xi) Report on the working and activities of the Canara Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2968/15/10)

- (xii) Report on the working and activities of the Corporation Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2969/15/10)

- (xiii) Report on the working and activities of the Indian Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2970/15/10)

- (xiv) Report on the working and activities of the Oriental Bank of Commerce for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2971/15/10)

- (xv) Report on the working and activities of the Syndicate Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2972/15/10)

- (xvi) Report on the working and activities of the United Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2973/15/10)

- (xvii) Report on the working and activities of the Vijaya Bank for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2974/15/10)

- (xviii) Report on the working and activities of the State Bank of India for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2975/15/10)

- (xix) Report on the working and activities of the State Bank of Patiala for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2976/15/10)

- (xx) Report on the working and activities of the State Bank of Mysore for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2977/15/10)

- (xxi) Report on the working and activities of the State Bank of Travancore for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2978/15/10)

- (xxii) Report on the working and activities of the State Bank of Bikaner and Jaipur for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2979/15/10)

- (xxiii) Report on the working and activities of the State Bank of Hyderabad for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2980/15/10)

- (xxiv) Report on the working and activities of the State Bank of Indore for the year 2009-2010, alongwith Accounts and Auditor's Report thereon.

(Placed in Library, See No. LT 2981/15/10)

- (3) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2010 together with Auditor's Report thereon:-

- (i) Sarguja Kshetriya Gramin Bank, Sarguja

(Placed in Library, See No. LT 2982/15/10)

- (ii) Uttarbanga Kshetriya Gramin Bank, Cooch Behar

(Placed in Library, See No. LT 2983/15/10)

- (iii) Arunachal Pradesh Rural Bank, Papum-Pare

(Placed in Library, See No. LT 2984/15/10)

- (iv) Madhya Bharat Gramin Bank, Sagar
(Placed in Library, See No. LT 2985/15/10)
 - (v) Sutlej Gramin Bank, Bathinda
(Placed in Library, See No. LT 2986/15/10)
 - (vi) Punjab Gramin Bank, Kapurthala
(Placed in Library, See No. LT 2987/15/10)
 - (vii) Rushikulya Gramya Bank, Berhampur
(Placed in Library, See No. LT 2988/15/10)
 - (viii) MGB Gramin Bank, Pali-Marwar
(Placed in Library, See No. LT 2989/15/10)
 - (ix) Jhabua Dhar Kshetriya Gramin Bank, Jhabua
(Placed in Library, See No. LT 2990/15/10)
 - (x) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha
(Placed in Library, See No. LT 2991/15/10)
 - (xi) Tripura Gramin Bank, Agartala
(Placed in Library, See No. LT 2992/15/10)
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) The CENVAT Credit (Amendment) Rules, 2010 published in Notification No. G.S.R. 416(E) in Gazette of India dated 18th May, 2010, together with an explanatory memorandum.
 - (ii) The Central Excise (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 417(E) in Gazette of India dated 18th May, 2010, together with an explanatory memorandum.
 - (iii) G.S.R. 415(E) published in Gazette of India dated 18th May, 2010, together with an explanatory memorandum granting rebate of duty paid on the excisable goods, mentioned therein.

- (iv) G.S.R. 449(E) published in Gazette of India dated 26th May, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 42/2001-C.E. (N.T.) dated 26th June, 2001.
(Placed in Library, See No. LT 2993/15/10)
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2009-2010.
(Placed in Library, See No. LT 2994/15/10)
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 48 of Foreign Exchange Management Act, 1999:-
(i) The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2010 published in Notification No. G.S.R. 634(E) in Gazette of India dated 27th July, 2010.
(ii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2010 published in Notification No. G.S.R. 635(E) in Gazette of India dated 27th July, 2010.
(Placed in Library, See No. LT 2995/15/10)
- (7) A copy of the Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2010-11/13/13945 in Gazette of India dated 29th July, 2010, under Section 31 of Securities and Exchange Board of India Act, 1992.
(Placed in Library, See No. LT 2996/15/10)
- (8) A copy of the Report (Hindi and English versions) on the Trend and Progress of Housing in India, 2008.
(Placed in Library, See No. LT 2997/15/10)

- (9) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 16 of 2010-11)- Air Force and Navy, for the year ended March, 2009.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) Ordnance Factories (No. 15 of 2010-11)- Procurement of Stores and Machinery in Ordnance Factories, for the year ended March, 2010.

(Placed in Library, See No. LT 2998/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 59 of Energy Conservation Act, 2001:-
- (i) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Tubular Fluorescent Lamps) Regulations, 2009 published in Notification No. 2/11(5)/03-BEE.1 in Gazette of India dated 7th July, 2009.
 - (ii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Room Air Conditioners) Regulations, 2009 published in Notification No. 2/11(5)/03-BEE.2 in Gazette of India dated 7th July, 2009.
 - (iii) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Distribution Transformers) Regulations, 2009 published in Notification No. 2/11(5)/03-BEE.3 in Gazette of India dated 7th July, 2009.
 - (iv) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Household Frost Free Refrigerators) Regulations, 2009

published in Notification No. 2/11(5)/03-BEE.4 in Gazette of India dated 7th July, 2009.

(Placed in Library, See No. LT 2999/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 3000/15/10)

(4) A copy of the each of the following notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010, published in Notification No. L-1/9/2009-CERC in Gazette of India dated 16th April, 2010.
- (ii) The Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Amendment) Regulations, 2010, published in Notification No. L-1(1)/2009-CERC in Gazette of India dated 28th April, 2010.
- (iii) The Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2010, published in Notification No. L-7/14/2010-CERC in Gazette of India dated 7th June, 2010.
- (iv) The Central Electricity Regulatory Commission (Grant of Regulatory Approval for Execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, published in Notification No. L-1/41/2010-CERC in Gazette of India dated 7th June, 2010.

- (v) The Central Electricity Regulatory Commission (Payment of Fees) (Amendment)s Regulations, 2010, published in Notification No. L-7/142/157/2008-CERC in Gazette of India dated 7th June, 2010.
- (vi) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) (First Amendment) Regulations, 2010, published in Notification No. L-7/143(158)/2008-CERC in Gazette of India dated 7th June, 2010.
- (vii) Notification No. L-1/18/2010-CERC in Gazette of India dated 3rd July, 2010 containing addendum to the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
- (viii) Notification No. L-1(1)/2009-CERC in Gazette of India dated 3rd July, 2010 containing corrigendum to the Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) (Amendment) Regulations, 2010.
- (ix) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) (Amendment) Regulations, 2010, published in Notification No. L-7/165(180)/2008-CERC in Gazette of India dated 26th May, 2010.
- (x) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, published in Notification No. L-1/18/2010-CERC in Gazette of India dated 28th April, 2010.
- (xi) The Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, published in Notification No. L-1/44/2010-CERC in Gazette of India dated 16th June, 2010.

(Placed in Library, See No. LT 3001/15/10)

12.01 hrs.

**MESSAGES FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA**

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (iii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 13th August, 2010, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha, to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Nand Kumar Sai, who retired from the Rajya Sabha on the 29th June, 2010 and do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri K.B. Shanappa, Member, Rajya Sabha has been duly elected to the said Committee.

- (iv) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Contribution (Regulation) Bill, 2010 which has been passed by the Rajya Sabha at its sitting held on the 19th August, 2010.”

- (v) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 19th August, 2010 agreed without any amendment to the Land Ports Authority of India Bill, 2010 which was passed by the Lok Sabha at its sitting held on the 6th May, 2010.”

3. Madam, I laid on the Table the Foreign Contribution (Regulation) Bill, 2010, as passed by Rajya Sabha on the 19th August, 2010.

12.01½ hrs.**Committee on Absence of Members from the Sittings of the House****2nd Report**

डॉ. बलीराम (लालगंज): अध्यक्ष महोदया, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति का दूसरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

... (*Interruptions*)

12.02 hrs.**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION****8th Report**

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): I beg to present the Eighth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2009-10) on the subject 'Food Subsidy and its Utilisation' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12.02½ hrs.**STANDING COMMITTEE ON LABOUR****(i) 13th and 14th Reports**

SHRI HEMANAND BISWAL (SUNDARGARH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour:

- (1) Thirteenth Report on Action Taken by the Government on the recommendations/observations contained in the Fortieth Report of the Standing Committee on Labour (Fourteenth Lok Sabha) on the 'Problems Being Faced by Workers due to Sickness of HMT Units';

- (2) Fourteenth Report on Action Taken by the Government on the recommendations/observations contained in the Tenth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (Fourteenth Lok Sabha) on the 'Demands for Grants of the Ministry of Labour and Employment for the year 2010-11'.

(ii) Statements

SHRI HEMANAND BISWAL (SUNDARGARH): I beg to lay on the Table the following statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further Action Taken by the Government on the recommendations/observations contained in Seventh Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (2009-10) on the recommendations contained in Thirty Fifth Report (Fourteenth Lok Sabha) on 'General conditions of weavers in the country – a case study of Sircilla concentration zone of weavers' of the Ministry of Textiles.
(Placed in Library, See No. LT 3002/15/10)
- (2) Statement showing further Action Taken by the Government on the recommendations/observations contained in Eighth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (2009-2010) on the recommendations contained in Thirty Ninth Report (Fourteenth Lok Sabha) on 'Employees' Provident Fund Organisation – Employees' Pension Scheme, 1995 of the Ministry of Labour and Employment.
(Placed in Library, See No. LT 3003/15/10)
- (3) Statement showing further Action Taken by the Government on the recommendations/observations contained in Ninth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (2009-2010) on the recommendations contained in Third Report (Fifteenth Lok Sabha) on 'Demands for Grants' for the year 2009-2010 of the Ministry of Labour and Employment.
(Placed in Library, See No. LT 3004/15/10)
- (4) Statement showing further Action Taken by the Government on the recommendations/observations contained in Twelfth Report (Fifteenth Lok Sabha) of the Standing Committee on Labour (2009-2010) on the recommendations contained in Fourth Report (Fifteenth Lok Sabha) on 'Demands for Grants' for the year 2009-2010 of the Ministry of Textiles.
(Placed in Library, See No. LT 3005/15/10)

... (*Interruptions*)

12.04 hrs.

**STANDING COMMITTEE ON WATER RESOURCES
5th Report**

श्रीमती अन्नू टण्डन (उन्नाव): अध्यक्ष महोदया, मैं जल संसाधन मंत्रालय की अनुदान की मांगों (2009-2010) के बारे में पहले प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गयी-कार्यवाही के संबंध में जल संसाधन संबंधी स्थायी समिति का पांचवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करती हूँ।

... (Interruptions)

12.05 hrs.

**STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT
225th Report**

SHRI ASHOK TANWAR (SIRSA): I beg to lay on the Table the Two Hundred Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Educational Tribunals Bill, 2010'.

... (Interruptions)



12.06 hrs.

TRADE MARKS (AMENDMENT) BILL, 2009

Amendments made by Rajya Sabha

MADAM SPEAKER: Item no. 16, Shri Anand Sharma.

... (*Interruptions*)

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): I

beg to move:

“That the following amendments made by Rajya Sabha in the Bill to amend the Trade Marks Act, 1999, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, --
for “sixtieth”, substitute “Sixty-first”

CLAUSE 1

2. That at page 1, line 2, --
for “2009”, substitute “2010”.”

MADAM SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill to amend the Trade Marks Act, 1999, be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, --
for “sixtieth”, substitute “Sixty-first”

CLAUSE 1

2. That at page 1, line 2, --
for “2009”, substitute “2010”.”

The motion was adopted.

... (*Interruptions*)

12.07 hrs.

At this stage, Dr.Raghuvansh Prasad Singh, Shri Mulayam Singh Yadav, Shri Lalu Prasad and some other hon. Members came and stood on the floor near the Table

अध्यक्ष महोदया : आप लोग शांत हो जाइए। आप लोग बैठिए।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग अपनी सीट पर जाइए।

... (व्यवधान)

MADAM SPEAKER: We shall now take up each amendment made by Rajya Sabha to the Bill.

Enacting Formula

MADAM SPEAKER: The question is:

“That at page 1, line 1, --
for “sixtieth”, substitute “Sixty-first”.”

The motion was adopted.

Clause 1

MADAM SPEAKER: The question is:

“That at page 1, line 2, --
for “2009”, substitute “2010”.”

The motion was adopted.

... (Interruptions)

MADAM SPEAKER: Let the House be in order. Please go back to your seats. Please sit down.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ...**

MADAM SPEAKER: Please go back to your seats. Please sit down.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.09 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

* Not recorded

14.00 hrs.

*Lok Sabha re-assembled at Fourteen of the Clock
(Mr. Deputy-Speaker in the Chair)*

**TRADE MARKS (AMENDMENT) BILL, 2009
Amendments made by Rajya Sabha – Contd.**

MR. DEPUTY SPEAKER: The House shall now continue with Item No.16.

14.01 hrs.

At this stage, Shir Shailendra Kumar, Dr. Raghuvansh Prasad Singh, Shri Mulayam Singh Yadav, Shri Lalu Prasad and some other hon. Members came and stood on the floor near the Table

MR. DEPUTY-SPEAKER: The Minister may now move that the amendments made by Rajya Sabha be agreed to.

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA):

Sir, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR. DEPUTY-SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

14.03 hrs.

**STATUTORY RESOLUTION RE: DISAPPROVAL OF
INDIAN MEDICAL COUNCIL (AMENDMENT) ORDINANCE, 2010
AND
INDIAN MEDICAL COUNCIL (AMENDMENT) BILL, 2010**

MR. DEPUTY-SPEAKER: The House shall now take up Item Nos. 17 and 18 together.

... (*Interruptions*)

श्री जगदीश शर्मा (जहानाबाद): उपाध्यक्ष महोदय, पहले सदन में व्यवस्था कराएं, उसके बाद ही मैं बोल पाऊंगा।... (व्यवधान)

MR. DEPUTY-SPEAKER: Shri Ghulam Nabi Azad.

... (*Interruptions*)

श्री जगदीश शर्मा : उपाध्यक्ष महोदय, बिना बहस के कैसे यह विधेयक पारित करा रहे हैं... (व्यवधान)

14.04 hrs.

At this stage, Shri Jagdish Sharma came and stood on the floor near the Table

SHRI PRABODH PANDA (MIDNAPORE): Sir, I am pressing my Resolution....

(*Interruptions*)

MR. DEPUTY-SPEAKER: The question is:

“That this House disapproves of the Indian Medical Council (Amendment) Ordinance 2010 (No.2 of 2010) promulgated by the President on 15 May, 2010.”

The motion was negatived.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The question is:

“That the Bill further to amend the Indian Medical Council Act, 1956, be taken into consideration ”

The motion was adopted.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House shall now take up clause-by-clause consideration of the Bill.

There is an amendment to Clause 2. Dr. Anup Kumar Saha.

... (Interruptions)

DR. ANUP KUMAR SAHA (BARDHMAN EAST): Sir, I beg to move:

Page 2,--

after line 7, insert—

“Provided that the Central Government, besides the seven members of the Board referred to in this sub-section, shall also, in consultation with the State Governments, appoint representatives of the States as members of the Board”.

MR. DEPUTY-SPEAKER: I shall now put the amendment moved by Dr. Anup Kumar Saha to the vote of the House.

The amendment was put and negatived.

... (Interruptions)

MR. DEPUTY-SPEAKER: The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. DEPUTY-SPEAKER: The Minister may now move that the Bill be passed.

... (Interruptions)

SHRI GHULAM NABI AZAD: Sir, I beg to move:

“That the Bill be passed.”

MR. DEPUTY-SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

... (Interruptions)

MR. DEPUTY-SPEAKER: Shri M. Veerappa Moily.

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 21st August, 2010, at 11.00 a.m.

14.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Saturday, August 21, 2010/Sravana 30, 1932 (Saka).

